

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING**AT PUNE****ORIGINAL APPLICATION NO. 80 OF 2024****In The Matter Between :**

Scheduled Tribe Association and Ors)... Applicants

Versus

Goa State Pollution Control Board and Ors)... Respondents

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Partout

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING**AT PUNE****ORIGINAL APPLICATION NO. 80 OF 2024****In The Matter Between :**

Scheduled Tribe Association and Ors)... Applicants

Versus

Goa State Pollution Control Board and Ors)... Respondents



**ADDITIONAL AFFIDAVIT OF THE
APPLICANTS IN TERMS OF THE
LEAVE GRANTED TO THE
APPLICANTS VIDE ORDER DATED
28.11.2025**

I, Pedro Castanha, the President of the Applicant No. 1, residing at H. No. 647/2, Moll, Sao Jose De Areal, Salcete, Goa, do hereby solemnly affirm and declare as under:

1. I say that I have read the present Application and am conversant with its contents. I have also read a copy of the Affidavit of the Respondent No. 4 dated 07.01.2026 thus I

← Castanha

am competent to depose on behalf of the Applicants in the present Affidavit in Rejoinder.

2. At the outset I say that I deny each and every averment, contention, allegation and/or submission made by the Respondent 4 in its Affidavit dated 07.01.2026. Nothing should be deemed to have been admitted by me for lack of specific denial unless the same is specifically admitted by me hereinafter.
3. With regards to the contents of paras 1-2 of the Affidavit of the Respondent No. 4 dated 07.01.2026, I say that the same are matters of record and do not warrant specific response or comment.
4. With regards to the averments raised in paras 3-7 of the Affidavit dated 07.01.2026, I say that vide an order dated 29.11.2024 by this Hon'ble Tribunal, the Respondent No. 4 was granted two-weeks time to file a sur-rejoinder. The said sur-rejoinder was filed by the Respondent No. 4 approximately 8 months later, on 24.07.2025. The said



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Affidavit in Rejoinder was then served on the Applicants a further 6 days later, on 31.07.2025, due to the fact that present Original Application was listed on 1.08.2025 for final hearing. Due to the paucity of time between the service of the Affidavit in Sur Rejoinder and the date of hearing on 01.08.2025, the Applicants opted to file a list of documents, with details of the annexures clearly stipulated in the index, on 31.07.2025 (within 24 hours of being served the Affidavit in Sur-Rejoinder). The filing of the List of Documents was objected to severely by the Respondent No. 4 during the course of the hearing dated 01.08.2025 and was addressed by the Applicant during the said hearing itself. The order of the Hon'ble Tribunal dated 01.08.2025 also recorded submissions of both parties regarding the filing of the List of Documents. Notwithstanding the recording of the disputes surrounding the list of documents made in the order of 01.08.2025 by this Hon'ble Tribunal, the Respondent No.4 has further raised this issue of the List of Documents once again during the hearing of the Application on 22.11.2025 and again on 08.01.2025. The Respondent No. 4 has also filed an affidavit on 07.01.2026 (opposing the List of



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Documents filed by the Applicants on 31.07.2025) approximately a month and a half after after being granted leave in the order dated 22.11.2025, at its own request, to bring on record “subsequent developments” within one week from the date of the order.

5. The Applicants submit that these objections raised by the Respondent No.4 is an unfortunate deflection of the issues raised in the Original Application on the part of the Respondent No.4. The Respondent No. 4 has delayed filing its Affidavits in the matter, which has resulted in the Applicants also having to respond to the same, in the form of the List of Documents in July 2025 and now through the present Affidavit. The Applicants do not wish to waste the valuable time of this Hon’ble Tribunal further on this issue besides stating that Section 19 of the NGT Act, 2010 clearly provides that this Hon’ble Tribunal is not bound strictly by the Civil Procedure Code, 1908 and can follow its own procedure. The said provision of the NGT Act was relied on by the Hon’ble Supreme Court of India to hold that this Hon’ble Tribunal functions as a *sui generis body*



P. Arslan

in the matter of *Municipal Corporation of Greater Mumbai v Ankita Sinha and Ors (Civil Appeal No. 86/2019)*.

6. In relation to said List of Documents, I say that the documents were adequately described in the Index. Annexure A-1 to the List of Documents is a copy of the Laboratory Report showing the presence of Heavy Metals in the particles accumulating around the homes of the Applicants. This report was prepared by an accredited laboratory upon the submission of samples of black powder/matter that engulfs the homes of the Applicants and was pointed out to the Joint Committee during its site inception. As has been brought on record already at para 11 of the Affidavit in Rejoinder of the Applicants, the members of the Joint Committee constituted by this Hon'ble Tribunal had indicated that they would not be able to make any recommendation regarding the said material collecting in the homes of the villagers without the same being examined in a laboratory. Annexure A-2, similarly is a laboratory report regarding the quality of the well water near the home of the Applicants. Annexure A-3 was a review of Analysis of Particulate Matter and Metal



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Exposures in Air dated 22.08.2016 prepared by the U.S Department of Health and Human Services which demonstrates the health risks caused through chronic exposure to Heavy Metals seen in the black powder/material found in the homes of the Applicant. The letters dated 27.02.2025 and 11.03.2025 issued by the GPCB shows the discussion regarding air quality monitoring that was taken temporarily from the home of one of the villagers. The orders of the Hon'ble Bombay High Court at Annexure A-6 and Annexure A-7 records observations of the Hon'ble High Court that challenges to composite Consents to Operate issued under the Air Act and the Water Act could be raised before this Hon'ble Tribunal. Lastly, the document at pages 1567 to 1576 produced by the Applicants is the Consent to Operate dated 03.04.2024.



7. In respect to the contents of para 8 of the Affidavit of the Respondent No. 4 dated 07.01.2026, I deny that there has been complete compliance on the part of the Respondent No. 4 in terms of the Joint Committee Report dated 28.05.2024 as well as various Consents to Operate

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issued to it. I say that a site inspection report dated 04.09.2025 carried out by the GPCB records at points 33-37 that there has been non compliance of the terms of the Consent and that ambient air quality monitoring, non-submission of reports, non submission of environment statement, and non submission of bank-guarantee. A copy of the said site inspection report dated 04.09.2025 which was obtained under RTI by the Applicants has been annexed hereto and marked as **Annexure A-1**.



8. With regards to the contents of para 10 of the Affidavit of the Respondent no.1, I deny that there is any attempt on the part of the Applicant to mislead this Hon'ble Court. I say that the intention of the Applicant in producing the Consent to Operate dated 03.04.2024 was to establish the fact that the said content had been issued (originally to be applicable till 31.03.2029) showing that the PM emission limit for the Rotary Kiln dated 150mg/Nm³ despite the fact that the notification dated 5.06.2023, issued by Respondent Ministry of Environment Forest and Climate Change has amended the Environment Protection Rules, 1986 by adding Permissible Standards for emissions of

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Calcined Petroleum Coke (CPC) Units as entry no 117 within Schedule 1 of the Rules. It is pertinent to note that Schedule I of the Environment Protection Rules stipulates the standards for emission or discharge of environmental pollutants. The said Notification stipulated that the permissible level of emissions for a Calcined Petroleum Coke unit having a production capacity of more than 150 TPD would be reduced from 150 mg/Nm³ to 50 mg/Nm³ for PM emissions and 300mg/Nm³ for SO₂ with effect from 05.06.2025. While the Consent to Operate dated 03.04.2024 was held to be valid till 03.04.2025 vide a corrigendum dated 10.06.2024, a perusal of the revised Consent to Operate dated 03.04.2025 (apparently valid till 31.03.2026) also maintains a standard of 150 mg/Nm³ as the permissible emissions standards for PM emissions. The said Consent to Operate dated 03.04.2025 has had its validity extended till 31.03.2029 vide an amendment dated 24.07.2025 which does not alter any other conditions of the Consent to Operate dated 03.04.2025. It is submitted that the said Consent to Operate dated 03.04.2025 and the amendment thereto was provided to the Applicants by post on 09.12.2025 which was received by them on 16.12.2025



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in response to an an RTI Application submitted on 24.11.2025 calling for “*Certified copy of the latest/ current consent to operate granted by you to Goa carbon Limited at Sao De Areal, Salcete Goa.*” A copy of the revised Consent to Operate dated 03.04.2025 (apparently valid till 31.03.2029) provided to the Respondent has been annexed hereto and marked as **Annexure A -2.**

9. It is therefore submitted that the Consent to Operate dated 03.04.2025 (apparently valid till 31.03.2029) wrongfully maintains a standard of 150 mg/Nm³ as the permissible emissions standards for PM emissions in breach of the notification dated 5.06.2023, issued by Respondent Ministry of Environment Forest and Climate Change. It is further submitted that such a blatant illegality has been permitted by the Respondent GPCB either an egregious act of negligence or an unconscionable demonstration of *malafides*, both of which should not be permitted to continue unchecked by this Hon’ble Tribunal.

10. It is pertinent to note that the Applicants cannot access the various consents being granted and amended several times

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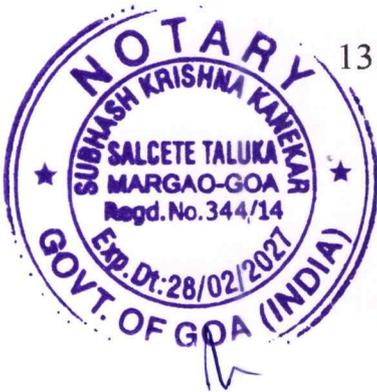
a year by the Respondent GPCB to Respondent No.4 through any other means other than filing RTI Applications as the same are not uploaded online on any website.

11. In fact, despite the finding of the Hon'ble Supreme Court of India in the matter of *AP Pollution Control Board v Prof. MV Nayadu*, reported in (1999)2 SCC 718 and in the matter of *Vellore Citizens' Welfare Forum vs. Union of India and Others* [1996 (5) SCC 647], that in environmental litigation the burden of proof lies on a polluting industry to show that its activities are environmentally benign, in the present case the Applicants have been discharging the burden of proof to show the polluting activities of the Respondent No. 4 to the best of their ability. It is submitted that despite being called upon to do so vide the order dated 01.08.2025, the Respondent Goa Pollution Control Board has not produced before this Hon'ble Tribunal its air quality monitoring reports, which was also committed to them in their response dated 20.05.2022 (Page 292-293 of the Original Application) to the Inquiry Report of the Goa States Human Right Commission.



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12. It is pertinent to note that the Respondent MoEFCC has also not filed any reply to assist this Hon'ble Tribunal on the issue of the siting criteria of red category industries like the Respondent No. 4 in such close proximity to the village of Sao Jose de Areal despite the necessity of doing so being highlighted by the Applicant during the course of the hearing of the Original Application on 29.11.2024.



13. The Applicants submit that copies of the judgment of the *AP Pollution Control Board v Prof. MV Nayadu*, reported in (1999)2 SCC 718 and in the matter of *Vellore Citizens' Welfare Forum vs. Union of India and Others* [1996 (5) SCC 647] will be served on the Respondents prior to the next scheduled hearing of the present Application on 28.01.2026. As a matter of precaution, although all parties always have the ability to produce law, in the form of judgments, during the final arguments of a matter after providing a copy of the same to the the other parties, the Applicants hereby reserve their right in writing to produce judgments during the final hearing of the Application (after completion of advance service to the Respondents)

Pastor

to guide this Hon'ble Tribunal order to avoid further conflict with the Respondents. Similarly the Applicants also are aware that the Respondents are at liberty to produce any judgment they may choose to at the time of final hearing of the Original Application, provided a copy of the same is provided to the Applicants in advance.



4. I therefore repeat and reiterate the submissions made in the Original Application and hereby reaffirms the position that the prayers in the Application deserve to be made absolute.

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Solemnly affirmed at Mumbai)

Castanha

On this ^{14th} day of January 2026)

APPLICANT NO. 1

(Pedro Castanha, President of the Scheduled Tribes Association)

IDENTIFIED & EXPLAINED BY ME

R...

Advocate for Applicant

BEFORE ME

to guide this Honble Tribunal order to avoid further
conflict with the Respondents. Similarly the Applicants
also are aware that the Respondents are at liberty to
produce any judgment they may choose to at the time of



Solemnly affirmed before me by
Shri/Smt. Pedro Castanha
Who is identified to me by Wife 2973
Shri/Smt. Aradhna. 94654088
Who is personally known to me
this 14th day of Jan 2021
Reg. No. 129/2016

Aradhna
14/01/2021
SUBHASH KRISHNA KANEKAR
NOTARY
SALCETE TALUKA
STATE OF GOA (INDIA)



Solemnly affirmed at Mumbai
On this 14th day of January 2021
(APPLICANT NO. 1)

(Pedro Castanha, President of the

Scheduled Tribes Association)

IDENTIFIED & EXPLAINED BY ME

BEFORE ME

Advocate for Applicant

CONSENT INSPECTION REPORT

Date : 04/09/2025

1. Name & Address of Unit : GOA CARBON LIMITED St.
Jose de Areal
CCA(Expan)
2. Purpose of inspection
3. Consent Status/ validity
4. Whether any previous complaint received, if yes, details
5. Whether any show cause notice/directions/letter for corrective if yes, provide details
6. Product manufactured Operation of FGD system
7. Quantity of production

| Sno. | Product | Applied Quantity(Actual Production of Industry) | CCA Quantity(Quantity allowed as per consent or Installed capacity) | NOC/ Expansion(Production Quantity Asking for) | Inspection Remark |
|------|-------------------------|---|---|--|-------------------|
| 1. | Calcined Petroleum Coke | 100000 | 100000 | | |

8. Raw Material

| Sno. | Name | Source | Capacity | Unit |
|------|--------------------|------------------------|----------|---------------------|
| 1. | NaOH | Local/outside state | 36 | Metric Tonnes/Month |
| 2. | Raw Petroleum Coke | Outside State/Imported | 11250 | Metric Tonnes/Month |

9. Machine/equipment installed

| Sno. | Name | Quantity |
|------|------|----------|
| | | |

10. Approx production in last 2 months(based on receipts of purchase of Raw Materials orders and payments recieved)
11. Man power requirement
12. Status of operation of unit
13. Type of area/ land use/ land cover
14. Distance of nearest residence/school/hospital/any prominent structure
15. Distance of water body(Specify which if any)
16. Noise pollution control measures adopted
17. Water consumption



| S.no | Source | Quantity |
|------|--------|----------|
| | | |

18. Waste Water generation

| Sno. | Source | Quantity |
|------|--------|----------|
| 1. | Others | 4 |

19. Disposal method
20. Capacity of septic tank/soak pit/sewage treatment plant/effluent treatment plant
21. Whether capacity sufficient Yes
22. Electrical consumption
23. Solid waste generator

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| Sno. | Type | Quantity | Disposal |
|------|------|----------|----------|
|------|------|----------|----------|

24. Hazardous Waste

| Sno. | Type | Quantity | Disposal | If Manifest submitted | If Annual returns submitted |
|------|------|----------|----------|-----------------------|-----------------------------|
|------|------|----------|----------|-----------------------|-----------------------------|

25. Permission from

Local body

26. Noise levels recorded at compound wall of unit

| Sno. | Location | Distance from the unit | Noise Limit measured | Permissible limits |
|------|----------|------------------------|----------------------|--------------------|
|------|----------|------------------------|----------------------|--------------------|

27. DG set capacity/ Boiler capacity

| Sno. | Stack Height | Fuel consumption | Used oil generation/Disposal of ash | If stack monitoring facility provided | If stack analysis report submitted |
|------|--------------|------------------|-------------------------------------|---------------------------------------|------------------------------------|
|------|--------------|------------------|-------------------------------------|---------------------------------------|------------------------------------|

28. Oven capacity

| Sno. | Stack Height | Fuel consumption | If stack monitoring facility provided | If stack analysis report submitted |
|------|--------------|------------------|---------------------------------------|------------------------------------|
|------|--------------|------------------|---------------------------------------|------------------------------------|

29. Furnace capacity/Rotary Kiln

| Sno. | Type | Stack Height | Fuel consumption | Air pollution control device | If stack monitoring facility provided | If stack analysis report submitted | Roof suction system provided | Separate energy meter connected |
|------|------|--------------|------------------|------------------------------|---------------------------------------|------------------------------------|------------------------------|---------------------------------|
|------|------|--------------|------------------|------------------------------|---------------------------------------|------------------------------------|------------------------------|---------------------------------|

30. Dust suppression Methods

| Sno. | Sprinklers Provided | Whether sprinklers are in operation | Metalled Road provided | Plantation carried out |
|------|---------------------|-------------------------------------|------------------------|------------------------|
|------|---------------------|-------------------------------------|------------------------|------------------------|

31. In case of Induction furnace

| Sno. | Quantity of slag generated | Storage area of slag | Whether proper benching is done for slag dumps | Toe wall is provided | Slag crusher installed |
|------|----------------------------|----------------------|--|----------------------|------------------------|
|------|----------------------------|----------------------|--|----------------------|------------------------|

32. In case of sponge iron units

| Sno. | Quantity of fly ash generated | Is brick manufacturing units | Is it in operation | No of bricks manufactured | Is entire fly ash utilized | Where is the fly ash stored | Whether Log books are maintained | Is records submitted to the Board |
|------|-------------------------------|------------------------------|--------------------|---------------------------|----------------------------|-----------------------------|----------------------------------|-----------------------------------|
|------|-------------------------------|------------------------------|--------------------|---------------------------|----------------------------|-----------------------------|----------------------------------|-----------------------------------|

33. Is ambient monitoring carried out

No

34. Are report submitted as per consent conditions

No

35. Is environmental statement submitted

No

36. Are all consent conditions compiled with

No

37. Is Bank Guarantee submitted

No

38. If Yes, has the unit complied give details



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39. Additional Observations

The unit M/s. GOA CARBON LIMITED, located at Survey No. 66, 67, 68, 75, St. Jose de Areal, Salcete, Goa, was inspected on 03/09/2025. The Unit deals in manufacture of calcined petroleum coke (01 lakh MT/Annum) from raw petroleum coke (RPC). The application is for Consent to Operate (Expan) for operation of Flue Gas Desulphurization (FGD) System. In the existing system the particulate matter is filtered by bag filters & the filtered gas is going to atmosphere through Stack. After the installation and operation of the FGD system these filtered gas are to be taken to FGD System for SO₂ Mitigation. Gases are to be diverted to Absorber tower by installing three dampers, Inlet, Out let & By pass dampers.

The complete reaction process mainly takes place in two phases:
HEAVY REDUCTION STAGE : flue gases will be treated by a spraying of absorbent (NaOH) in counter direction through an array of nozzles placed in a pattern which will cover all possible area and avoid any escape of gases. This ensures full coverage of flue gas and makes sure no unreacted gases are allowed to pass through.

MODERATE & POLISHING STAGE:

In this stage flue gas is again passed through another array of sprays whose pattern and nozzle placement is placed in a special manner which enables reaction between absorbent and flue gas even further. After this stage SO_x in flue gas is reduced further and brought down to the desired levels to meet the prescribed norms. Gases passing out after scrubbing will be given to the stack. Mist eliminator are provided to avoid water particles getting carried over to stack.

The unit shall generate bleed (Part Mixture of Water) in approx. 32 KL per Day which shall be collected in a collection tank of capacity 200 KL. The Part mixture of water shall be re-utilized for gardening/cooler shell outside shower.

The unit shall generate sodium sulphate salts (Solid) approx. 3.2 MT per day which shall be disposed through authorized vendor.

40. Conclusion

41. Recommendations



Name: Vishwendra Naik

Designation: JEE

Signature of inspecting official

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[Signature]
PIO / APIO

Goa State Pollution Control Board, Saligao Goa

IFSC Code
MICR code

- PUNB0016410
-- 403024011

Yours faithfully,



Public Information Officer
Goa State Pollution Control Board

Copy to:

1. Office Copy
2. Guard File



GOA STATE POLLUTION CONTROL BOARD 1598

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407702,
2407703



Email Ids:

Chairman, GSPCB: chairman-gspcb.goa@nic.in
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Tel/Fax No: 0832-2407700

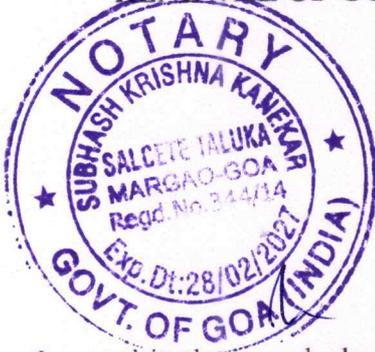
No. 12/2024-PCB/2072562/R00014597

Date:03/04/2025

Renewal of Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 (i) of the Hazardous and other Wastes (Management and Transboundary Movement) Rules 2016, as amended thereafter

[To be referred as Water Act, Air Act and HW (M & T) Amended Rules respectively]

RENEWAL OF CONSENT TO OPERATE AND AUTHORIZATION is hereby granted to:



M/s. GOA CARBON LIMITED
(Represented by: Shri. Anupam Misra)
(Large Scale Enterprise)
(Red Category)

Plot No. 66, 67, 68 & 75,
St. Jose de Areal, Salcete – Goa.

Located in the area declared under the provisions of the Water Act, Air Act and Authorization under the provisions of HW (M & T) Rules, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This renewed Consent to operate and Authorization is issued in supersession of the earlier Consent Orders issued vide Order No. 12/2024-PCB/2072562/R00014597 dated 03/04/2024 & amendment no. No. 12/2024-PCB/2072562/R00014597/tech/5370 dated 10/06/2024 is valid upto **31/03/2026.**

2. This Renewed Consent to Operate and Authorization is valid for the manufacture of:

| Sr. No | Description | Capacity |
|--------|-------------------------|-------------------|
| 1. | Calcined Petroleum Coke | 1,00,000 MT/annum |

3. The following Raw Material will be imported to Manufacture the above product stated in Sr. No. 2 above:

| Sr. No | Description | Capacity |
|--------|--------------------|--|
| 1. | Raw Petroleum Coke | 1,35,000 MT/annum Or proportionate CPC for suitable blending in the finished CPC |

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4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:**

- (i) The daily quantity of domestic effluent from the factory shall not exceed **5 KLD.**
- (ii) **Domestic Effluent treatment and Disposal: -**
The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the factory premises.
- (iii) **The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.**
- (iv) The unit shall ensure that all storm water in the premises is treated in the settling pond connected to garland drains before discharging outside premises.
- (v) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the effluent collection system only and shall not be allowed to find way in open areas.
- (vi) **Non-Hazardous Solid Waste:**
All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board.
- (vii) The unit should implement rain water harvesting and ground water re-charge measures in consultation and approval of the Water Resource Department, Govt. of Goa and Directorate of Industries, Trade and Commerce, Govt. of Goa.

5. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall maintain and operate air pollution control system of adequate capacity for the following equipments:

| Sr. No. | Name of Equipments/ Installation | No of Installation | Capacity | SO ₂ Kg/Hr | Particulate matter mg/Nm ³ |
|---------|----------------------------------|--------------------|-------------------|-----------------------|---------------------------------------|
| 1 | Rotary Kiln | 1 | 1,00,000 MT/Annum | 4.86* | 150 |

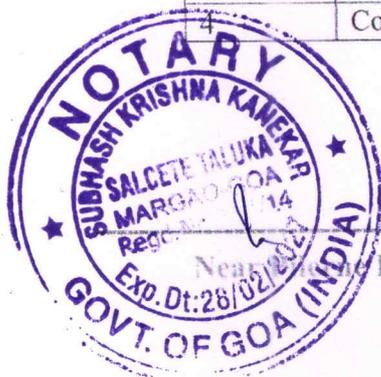
* The value of SO₂ is application only during the use of LSHS as Fuel.

- (ii)

| Sr. No. | Name of Equipments/ Installation | No of Installation | Capacity | SO ₂ Kg/Hr | NO _x HC CO PM | | | |
|---------|----------------------------------|--------------------|----------|-----------------------|--------------------------|-----|-----|-----|
| | | | | | (g/kw-hr) | | | |
| 1 | D.G. Set | 1 | 250 KVA | 1.44 | 9.2 | 1.3 | 3.5 | 0.3 |
| 2 | D.G. Set | 1 | 625 KVA | 5.76 | 9.2 | 1.3 | 3.5 | 0.3 |

- (iii) The unit shall erect the chimney(s) of the following specifications:

| Sr. No | Chimney attached to | Height |
|--------|-----------------------|--------|
| 1 | D.G.Set (for 250 KVA) | 10 mts |
| 2 | D.G.Set (for 625 KVA) | 10 mts |
| 3 | Rotary Kiln | 30 mts |
| | Cooler | 25 mts |



Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez, Goa-403 511

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Goa State Pollution Control Board, Saligao Goa.)

- (iv) The unit shall observe the following standards: -

| Sr. No. | Type of fuel | Quantity/hr |
|---------|----------------------------------|---------------|
| 1 | LSHS (for Rotary Kiln) | 180 Litres/hr |
| 2 | H.S.D. (for D.G. Set of 250 KVA) | 40 kgs/hr |
| 3 | H.S.D. (for D.G. Set of 625 KVA) | 80 kgs/hr |

- (v)
- The Stack Port Hole and Platform is to be designed as per CPCB guidelines Method 1 Part 1 of Stack Monitoring – Material & methodology for isokinetic sampling.**

- (vi) The unit should comply with all the standards for D.G. Sets prescribed at Sr. no. 94, 95 and 96 of Schedule I of the Environment (Protection) Rules, 1986.

- (vii) The unit should carry out emission monitoring from the stacks connected to D.G. set once in a year and stack connected to kiln once a month from a laboratory recognized by Ministry of Environment and Forest under the Environment Protection Act, 1986 and the result shall be submitted to this Board.

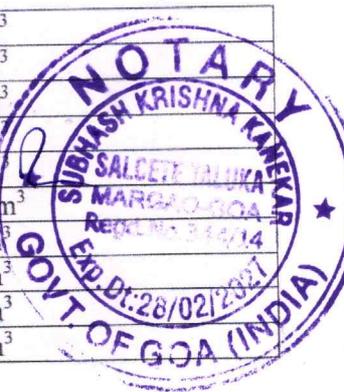
- (viii) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows:

| Category of Area/ Zone | Limits in dB (A) Leq | |
|------------------------|----------------------|------------|
| | Day time | Night time |
| Industrial Area | 75 | 70 |
| Commercial Area | 65 | 55 |
| Residential Area | 55 | 45 |
| Silence Zone | 50 | 40 |

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ix) Adequate mitigation measures shall be taken to control emissions of SO
- ₂
- , NO
- _x
- , PM
- _{2.5}
- , RSPM. Applicant shall achieve following Ambient Air Quality standards:

| | | |
|-------------------|--------------------------------|------------------------|
| SO ₂ | Not to Exceed (Annual Average) | 50 µg/ m ³ |
| | Not to Exceed (24 hours) | 80 µg/ m ³ |
| NO _x | Not to Exceed (Annual Average) | 40 µg/ m ³ |
| | Not to Exceed (24 hours) | 80 µg/ m ³ |
| PM ₁₀ | Not to Exceed (Annual Average) | 60 µg/ m ³ |
| | Not to Exceed (24 hours) | 100 µg/ m ³ |
| PM _{2.5} | Not to Exceed (Annual Average) | 40 µg/ m ³ |
| | Not to Exceed (24 hours) | 60 µg/ m ³ |
| CO | Not to Exceed (8 hours) | 02 µg/ m ³ |
| | Not to Exceed (1 hour) | 04 µg/ m ³ |



- (x)
- The Unit shall carry out Ambient Air Quality Monitoring annually from a laboratory recognized by MOEF under the Environment Protection Act., 1986 and the report should be submitted to the Board by the 15th of the subsequent months**

- (xi) The unit shall maintain sprinkler system for dust suppression, wherever applicable.

6. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE HAZARDOUS AND OTHER WASTES (MANAGEMENT AND TRANSBOUNDARY MOVEMENT) RULES 2016, AS AMENDED THEREAFTER:

- (i) The unit is hereby granted authorization to operate a facility for generation, storage and disposal of hazardous wastes as specified below:

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Near Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez, Goa-403 511

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Goa State Pollution Control Board, Saligao Goa.

| Sr. No. | Category | Type of waste | Quantity | Mode of disposal |
|---------|----------------------|------------------------------------|--------------------|---|
| 1 | 5.1 | Used /Spent Oil | 200 Ltrs/ annum | To recycler registered with SPCB and having valid authorization of SPCB |
| 2 | 5.2 | Cotton Waste Contaminated with oil | 240 kgs/annum | To be incinerated in the settling chamber of the kiln |
| 3 | A3010 (SCHEDULE III) | Coke fines | 1376 MT/ Annum | <i>To be given to the steel industry.</i> |

- (ii) The authorizer shall comply with the provisions of the Environment (Protection) Act, 1986 and the rule made there under.
- (iii) The person authorized shall not rent, lend, sell or transfer or otherwise transport the hazardous waste without obtaining prior permission of the Goa State pollution Control Board.
- (iv) Any unauthorized change in personnel, equipment or working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
- (v) It is a duty of the authorized person to take permission of the Goa State Pollution Control Board to close down the facility.
- (vi) The inner bottom surfaces of the tank shall be impervious enough to prevent leakage or seepage of these wastes into the sub surface soil or ground water.
- (vii) The occupier shall maintain a manifest system as per Rule 21 (1) for disposal of hazardous wastes to ensure that these wastes are delivered to the designated facility preventing pilferage and clandestine disposal due to unforeseen events that may occur during transit.
- (viii) The manifest shall be endorsed by the dispatcher, transporter and receiver of hazardous wastes. The endorsed copy shall be furnished to the Goa State Pollution Control Board.
- (ix) Under no circumstances the hazardous waste shall be disposed to unauthorized facilities.
- (x) The occupier shall maintain the records for collection, storage and disposal of hazardous waste in Form 3 of as per Hazardous and Other Waste (Management & Transboundary Movement) Amended Rules 2018.
- (xi) The occupier shall furnish monthly returns for collection, storage and disposal of hazardous waste through online OCMMS system.
- (xii) The unit shall put up an online board (minimum size 6x4 Feet) at prominent location near the main gate providing details as follows in English and Konkani languages: -
- Hazardous Waste category number.
 - Hazardous Waste quantity number.
 - Treatment facility for each category.
 - Mode of disposal for each category.
 - Hazardous Waste Authorization number, date and validity period.
 - Water Consent number, date and validity period.
 - Air Consent number, date and validity period.
 - Quantity and Nature of Hazardous Chemicals being used.



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Part 4

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Goa State Pollution Control Board, Saligao Goa.

(xiii) The occupier shall ensure that the Hazardous Wastes are not allowed to be stored for more than 30 days.

(xiv) The unit shall submit annual returns in prescribed format to the Board for financial year by 30th June of every year for the previous financial year.

7. SPECIFIC CONDITIONS:

- a. The unit should maintain their coke handling activities and maintain and operate adequate and effective Air pollution Control Systems in rotary kiln stack.
- b. The unit should maintain the Use enclosures (detachable if required) on conveyors or chutes and telescoping arm loaders, hoppers to reduce spillage and dust; also, minimize the distance between the working area and trucks being loaded/ material stocked to reduce the area exposed to fugitive dust generation and area that has to be swept/cleaned. Free fall of material should be prevented.
- c. The unit should cover the stock pile within premises temporarily with an impervious tarpaulin, adequately anchored, as soon as possible after loading/ unloading and adjusting the cover as material is removed from the pile thereby ensuring maximum closure of the pile and minimum exposure to existing weather conditions.
- d. The unit should maintain pile size/volume to maximum height specified by the Board or consistent with customer demand, transportation schedules and materials cost, whichever is lesser, to reduce the amount of material exposed to weather conditions; and for the shortest time as possible. Dry cargo pile heights should remain low, to minimize material from becoming airborne.
- e. The unit should maintain the stormwater/run-off around the stock pile with drainage channels or impermeable perimeter, tyre washing areas, channeling the run off into adequately sized and suitably lined holding tanks prior to disposal post treatment and compliance to stipulated standards prior to discharge. Periodically clean the drainage channels and properly dispose of the sediment as per applicable regulations. Storm drainage channels/holding tanks should not be discharged directly into outside surfaces or areas or surface waters without prior Consent of the Board and compliance verification.
- f. The unit should maintain the wash down or spray the underside and tires of trucks/other vehicles suitably bermed allotted areas transporting dry bulk materials/otherwise and completely seal the cargo, preferably with the use of specialized sealed containers, prior to exiting on to public roads to reduce dust transfer and fugitive emissions AMBIENT AIR QUALITY STATUS OF GOA CARBON LTD , St.Jose de Areal.
- g. The unit should maintain and operate the dust suppression systems, bag house, screw conveyors and vacuum collecting equipment wherever practical in the handling and further prevention of dispersion of fine, granular or powdery material.
- h. The unit shall operate and maintain the Dust Extinction Moisture (DEM) for the various cargoes handles as applicable and ensure that all powder form of material (directly or indirectly derived) brought into, stockpiled and unloaded/loaded is at, or above, the Dust Extinction Moisture (DEM) for that particular material type. DEM, as well as any specific characteristics such as hydrophobicity which would indicate that practices relying on water application would be effective enough or ineffective. Both the DEM and the hydrophobicity



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of coke or other powder form of material (directly or indirectly derived) should be determined and the reports of the same should be submitted to the Board including their respective Material (or mineral) characteristics of the bulk material. 1603

- i. The unit should use Water cannons/sprinklers/ mist ejectors on all stockpile areas to maintain the Dust Extinction Moisture (DEM) of the product and prevent dust emissions associated with wind erosion. Use of low-volume misting nozzles directed along the raw material stream. Use of water addition nozzles in conjunction with the low volume misting nozzles where the raw material is not at DEM.
- j. The unit should explore the use of total or partly retractable permanent enclosures for stock pile handling areas, during loading /unloading or installation of an additional windscreen (height to be established keeping in mind, the elevation height of the nearest tallest residence/ and the structural stability of the same) adjacent to the road adjoining the unit and the residences , whichever is feasible , for control of dust generation with extraction to suitable bag or appropriate filters to minimize fugitive dust emissions, thereby controlling material loss.
- k. The unit should consider predominant wind patterns when stock piling, avoiding dry and windy conditions where possible. Spray stockpiles immediately prior to strong wind events or dry weather conditions.
- l. The unit should remove materials from the bottom of piles to minimize dust resuspension.
- m. The unit should regularly vacuum clean the docks, and handling areas, trucks, rail storage areas, and paved roadway surfaces.
- n. All roads/handling/storage areas within premises are regularly cleaned and maintained (including truck routes) on a daily basis.
- o. Provide details of water source for sprinklers and provide flow meters to the sprinkling systems line and submit daily readings of input and output at the end of the month to the Board AMBIENT AIR QUALITY STATUS OF GOA CARBON LTD , St. Jose de Areal
- p. The unit shall improve the operation of Air Pollution control Devices attached to the stack to ensure that the SO₂ limits are within permissible limits.
8. TRUCKS to :
 - i. Initiate incentives for emissions reduction in leases and contracts with, contractors and transportation service providers;
 - ii. Distribute and publicize contact information (phone/fax numbers, e-mail addresses, mailing addresses) of the representative (A Senior Personnel) to encourage direct readdressal of inquiries and reporting complaints related to pollution ; This contact person should be responsible to receive/follow-up on inquiries/complaints; and their satisfactory closure.
 - iii. Ensure strict cargo vehicle speed to max. 40 kilometres per hour in habited premises and 20 kmph within premises.

iv. Green belt (minimum ht of 5 mtrs) to be enhanced along all boundary perimeter to serve as a secondary barrier.

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v. Reduce engine idling during on- and off-loading activities.

9. NOISE

- i. Noise sources in GCL include cargo handling, Truck movement, rotary kiln and loading / unloading activities to be, controlled and regulated within defined time frames keeping in view the distribution of population density.
- ii. Permanently stabilize entire work areas/transportation routes to minimize fugitive dust emissions within three months from date of order.
- iii. Improve Housekeeping in and around GCL, especially along its transportation routes.
- iv. An evaluation of the exceeded data, correlated with activities on site, for determination of root cause and its respective corrective and preventive action.
- v. To enhance handling capacities only after remedial measures have been successfully adopted, implemented and verified.
- vi. To provide a survey outlay of its boundary to re-establish the AAQM siting locations of the GCL AAQM.
- vii. To control the overall loading/unloading operations and authorize suspending unloading and handling operations during unfavourable weather conditions (precipitation, wind) that could, otherwise, increase run-off or fugitive emissions, restrict noise generating activities at night.
- viii. The unit shall control the noise from the operation of the Air Pollution Control Devices to comply with the standards as specified at clause No 4(viii) of the consent.

10. GENERAL CONDITIONS:

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.



(v) This consent to operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force. The Consent to Operate is confined to matters arising out of the Air Act and Water Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules 2016.

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Industrial Estate, Opp. Saligao Seminary, Saligao, Bardez, Goa-403 511

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- (vi) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (vii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (viii) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (ix) The industry shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspection due to non compliances observed by the Board & monitoring carried by the Board.
- (x) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xi) The unit shall submit returns for disposal of batteries under the Battery Waste Management Rules v2022, if applicable.
- (xii) The unit shall submit returns for disposal of e - waste under the E- Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiii) The unit shall submit returns for disposal of plastic waste under the Plastic Waste Management Rules 2016 as amended thereafter, if applicable.
- (xiv) **The unit has to obtain no objection certificate from the Central Ground Water Authority, or the concerned state authority for any ground water abstraction.**
- (xv) **The unit shall comply with the Guidelines and DUST Mitigation measures in handling Construction materials and C & D waste issued by Central Pollution Control Board and are placed on Board website goaspcb.gov.in.**
- (xvi) **Unit has operate & maintain continuous online stack monitoring system for the Kiln stack and Cooler stack and should ensure that the same is connected the same to server of GSPCB.**
- (xvii) **Unit has to ensure that RPC has to be stored in the closed shed and no stacking outside the shed.**
- (xviii) **Unit has to install energy meter for the Air Pollution control equipment and maintain the logbook of the same.**
- (xix) **Ambient Air Quality Monitoring has to be carried out on all the four locations once in every month.**
- (xx) **The Unit shall maintain and ensure the strict vigil with specific reference to dust mitigation measures vis-à-vis Ambient Air Quality.**



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11. ADDITIONAL CONDITIONS:

- (i) The unit is hereby directed to comply with specific condition no. 7(f) and submit action taken report within 15-days of issuance of consent, failing which the Board may initiate action, as applicable.
- (ii) The unit should use Water cannons/sprinklers/mist ejectors on all stockpile areas to maintain the Dust Extinction Moisture (DEM) of the product and prevent dust emissions associated with wind erosion.

To,
M/s. GOA CARBON LIMITED
Plot No. 66, 67, 68 & 75,
St. Jose de Areal,
Salcete - Goa.

Copy to:-
1 Accounts Section
2 Concerned File
3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs. 6,30,05,805/-**

| Challan no. | Amount | Date |
|-------------|---|------------|
| Ch no.2161 | Rs.6,12,976/-(Water & Air Consent fees) | 28/02/2024 |



Shamila Dos
Milagres
Monteiro

Digitally signed by
Shamila Dos Milagres
Monteiro
Date: 2025.04.03
15:21:41 +05'30'

(Dr. Shamila Monteiro)
Member Secretary
Goa State Pollution Control Board

Particular

CUSTOMER FEEDBACK

Dear Citizen / Customer,

We appreciate you for sparing a few minutes for giving us your valuable feedback on our services

Name :

Contact :

Address:

.....

Email: Date

Name of the service availed:



Are you aware that service standards are included in the Citizen's Charter as available on Board's website : www.goaspcb.gov.in?

Yes No

If yes, is the Citizen Charter simple and easy to understand?

Yes No

| Description of service delivery parameters (Consents/Authorisation/RTI's/Complaints etc.) | Excellent | Good | Fair | Average | Poor | Reason for grading |
|---|-----------|------|------|---------|------|--------------------|
| Time taken to deliver service in comparison to service standards mentioned in Citizen's Charter | | | | | | |
| Quality of service (accuracy, completeness) | | | | | | |
| Knowledge of dealing hand / staff regarding services schemes | | | | | | |
| Courtesy of staff | | | | | | |
| Board's response in view of your query/requirement is to your satisfaction | | | | | | |
| Date of your visit to the office and your overall experience | | | | | | |

Suggestions for improvement, if any

.....

.....

.....

Signature & date

To,

The Member Secretary,
Goa State Pollution Control Board,
Near Pilerne Industrial Estate,
Opposite Saligao Seminary, Saligao, Bardez, Goa. 403511

- ❖ Please note that your feedback is considered essential for overall improvement and development of Board functions in service of environment.

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GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos : 0832- 2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No. 12/2024-PCB/2072562/R00014597/2798949

Date:- 24/07/2025

AMENDMENT

Sub: Partial modification in the Renewal of Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Renewal of Authorization under Rule 6 (i) of the Hazardous and Other Wastes (Management, and Transboundary Movement) As Amended Rules 2018 order issued to M/s. **GOA CARBON LIMITED, located at Plot No. 66, 67, 68 & 75, St. Jose de Areal, Salcete – Goa.**

Ref: Renewal of Consent to Operate under the Water Act, Air Act & Authorization order bearing no.12/2024-PCB/2072562/R00014597dtd03/04/2025& Corrigendum bearing no. 12/2024-PCB/2072562/R00014597/tech/5370 dated 10/06/2024.

In partial modification in the Renewal of Consent to Operate under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Renewal of Authorization under Rule 6(i) of the Hazardous and Other Wastes (Management, and Transboundary Movement) Amended Rules 2018 order issued to M/s. **GOA CARBON LIMITED, located at Plot No. 66, 67, 68 & 75, St. Jose de Areal, Salcete – Goa.,** the validity of the said Consent Order referred at sr. no.1 above may be read as follows:

1. The Renewal of Consent to Operate bearing no. 12/2024-PCB/2072562/R00014597 dtd 03/04/2025 is valid up-to 31/03/2029.



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All other conditions mentioned in the Renewal of Consent to Operate under the Water Act and Air Act and Authorization under the Hazardous Wastes cited at serial no. (1) above, remain unchanged.

SANJEEV
SHASHIKANT
JOGLEKAR

Digitally signed by
SANJEEV SHASHIKANT
JOGLEKAR
Date: 2025.07.24
12:27:07 +05'30'

(Sanjeev Joglekar)
Member Secretary
Goa State Pollution Control Board



To,
M/s. GOA CARBON LIMITED,
Plot No. 66, 67, 68 & 75,
St. Jose de Areal, Salcete – Goa.

c.c.to:

1. Office Copy
2. Guard File Copy

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Right to Information Act 2005

Parth

PIO / APIO
State Pollution Control Board, Saligao Goa

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदूषण नियंत्रण मंडळ

(An ISO 9001-2015, ISO 14001:2015, ISO 45001:2018 Certified Board)

Phone Nos. : 0832-2407700,
2407701, 2407703



Email Ids:
Chairman, GSPCB: chairman-gspcb.goa@nic.in
Member Secretary, GSPCB: ms-gspcb.goa@nic.in
Office: mail.gspcb@gov.in

No.8/33/2025-PCB/17541/Legal/18640

By Speed Post

09/12/2025

To,
Felix Pereira
H.No. 642, Moll,
Sao Jose De Areal,
Salcete Goa.



Sub: Information under the Right to Information Act, 2005.
Ref: Your Application dated on 21/11/2025 received 24/11/2025.

Sir,

With reference to your Application as referred to above and as per the information submitted by the relevant section of the Board that maintain these records; I am to inform you as under;

| Sr.No. | Information Sought | Reply |
|--------|--|--|
| 1. | Certified copy of the latest/ current consent to operate granted by you to Goa carbon Limited at Sao De Areal, Salcete Goa. | The copies of the consent issued may be collected. |
| 2. | All records related to Goa Carbon Limited, its consent to operate, and its operations from 01.06.2025 to date, including all applications received, correspondence, etc. | The copies of the document may be collected. |

The information as available on record of the Board runs into 44 pages which may be collected by you from the office of the Goa State Pollution Control Board at Saligao, Goa, upon payment of Rs.88/- at the office Board, towards charges for providing the requested certified copies or paid through NEFT/RTGS Bank details are as follows:-

Name of Party – Goa State Pollution Control Board
Bank Account No – 01641010003480
Bank Name – Punjab National bank
Branch – Patto Panaji Branch

Near Pilerne Industrial Estate, Opp. Saligao Seminary, Saligao - Bardez, Goa - 403 511

Pastor

IFSC Code
MICR code

- PUNB0016410
-- 403024011



Yours faithfully,

Public Information Officer
Goa State Pollution Control Board

Copy to:

1. Office Copy
2. Guard File